

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-495(PB)/2019

IN THE MATTER OF:

| | | |
|-------------------------------|-----|-----------------------|
| Min Mac Consulting Pvt Ltd. | ... | Petitioners/Applicant |
| Vs | | |
| Ansal API Infrastructure Ltd. | ... | Respondents |

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code

Order delivered on 25.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

| | |
|---------------------|---|
| For the Petitioner: | Ms. Dharini Windlass, Adv. |
| For the Respondent: | Ms. Henna George, Ms. Purti Marwaha, Mr. V.S. Uaushmi, Adv. |

ORDER

Despite the time granted, reply has not been filed. A further time of one week is sought. The needful shall now be done within a week with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 16.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)